

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 206 OF 2017 AND
APPEAL NO. 332 of 2017

Dated: 4th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

APPEAL NO. 206 OF 2017

TANGEDCO

.... **Appellant(s)**

Versus

Central Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Ms. Anushreee Bardhan for R-2

Mr. Matrugupta Mishra
Mrs. Shikha Ohri
Mr. Samayank Mishra for R-17

APPEAL NO. 332 of 2017

Coastal Energen Private Limited

.... **Appellant(s)**

Versus

Central Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mrs. Shikha Ohri
Mr. Samayank Mishra

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Amal Nair for R-2

Mr. S. Vallinayagam for R-6

ORDER

Respondent No.17 in Appeal no. 206 of 2017 is permitted to file vakalatnama of the advocate as well as reply within two weeks along with application with advance copy to other side.

List these matters for hearing on **22.08.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson